

9. Shri Dhireswar Kalita
10. Shri K. M. Koushik
11. Shri Valmiki Choudhary
12. Shri Bal Raj Madhok
13. Shri K. Ananda Nambiar
14. Shri Nihal Singh
15. Shri Chaundhary Nitiraj Singh
16. Shri T. D. Ramabadrnan
17. Shri M. B. Rana
18. Chaudhuri Randhir Singh
19. Shri J. Ramapathi Rao
20. Shri V. Sambasivam
21. Shri Shantilal Shah
22. Shri Naval Kishore Sharma
23. Shri Prakash V. Shastri
24. Shri Sheo Narain
25. Shri Vidya Charan Shukla
26. Shri G. G. Swell
27. Shri Om Prakash Tyagi
28. Shri Atal Bihari Vajpayee
29. Shri G. Viswanathan
30. Shri Y. B. Chavan, and

15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee.

*The motion was adopted.*

श्री मधु लिमये: उपाध्यक्ष महोदय, मैं आप से एक बात जानना चाहता हूँ। कल मैंने

स्टील सेंक्रेटरी बांचू और मुखर्जी के बारे में एक सवाल उठाया था और मैंने विशेषाधिकार का प्रश्न भी दिया था। मैंने सुना है कि श्री प्रकाशचन्द सेटी सरकार की ओर से आज दिवस में इसका खुलासा करने वाले हैं। क्या आपके पास इसकी कोई सूचना आई है? हम कब तक इन्तजार करते रहें।

MR. DEPUTY - SPEAKER : So far as the Chair is concerned, there is no notice. I have no notice of it.

श्री मधु लिमये: आपको नोट भेजा है उन्होंने शायद। आपको पता नहीं है। आप सेंक्रेटरी से पूछियेगा।

श्री रवि राय: स्पीकर साहब ने वादा किया था कि एक घंटा वह सदस्यों को अपनी बात कहने के लिए देने वाले हैं?

MR. DEPUTY-SPEAKER: I am talking at this hour; at this moment. I have no notice; that is all. After the Private Members' business is over, then, of course, there will be a sort of second, what you might call, Question Hour or a zero hour, whatever you like to call it. I do not want to name it.

Let us now take up Private Members' Bills and Resolutions.

16.13hs

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

Forty'-second Report

SHRI BHALJIBHAI PARMAR (Dohad):  
I beg to move:

"That this House do agree with the Forty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th December, 1968."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Forty-second Report of the Committee on Private Members' Bills and

Resolutions presented to the House on the 18th December, 1968."

*The motion was adopted.*

16. 13½ Hrs

RESOLUTION RE: FOREIGN TRADE POLICY Contd.

MR. DEPUTY-SPEAKER: The House will now take up further discussion of the following Resolution moved by Shri D. N. Patodia on the 6th December, 1968:

"In view of the adverse effect caused on India's foreign trade by the wrong pattern of trading adopted in the case of East European countries, including Russia, this House resolves that the foreign trade policy of the Government of India, particularly with East European countries and Russia, be suitably changed."

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to move my amendment which is as follows:

That in the resolution, *add* at the end.

"and a Committee of members of Parliament to be nominated by the Speaker be set up to assess the exact problem and suggest ways and means to solve the same."

MR. DEPUTY-SPEAKER: The resolution and the amendment are now before the House.

श्री प्रबुल गनी डार (गुड़गाँव): मैं वाक़्फ़ करती हूँ इसलिए कि आज आपने डेमोक्रेसी का बिल्कुल अपमान किया है और स्पीकर साहब का भी किया है। कमा ऐसा नहीं देखा गया है कि स्पीकर साहब वादा करें और डिप्टी स्पीकर उसको तोड़ दें। आप अपमान कर रहे हैं हाउस का और पार्लिमेंटरी डेमोक्रेसी का।

شری عبدالغنی ڈار، مین واکا آکوٹ کرنا ہوں اس لیے کہ آج آپ نے یہ ڈیموکریسی کا بالکل اہمان کیا ہے اور سپیکر صاحب کا بھی کیا ہے۔ کبھی ایسا نہیں دیکھا گیا ہے کہ سپیکر صاحب واعدو کریں اور ڈپٹی سپیکر اسکو ٹوڑ دے۔ آپ اہمان کر رہے ہیں ہاوس کا اور پارلیامینٹری ڈیموکریسی کا۔

MR. DEPUTY-SPEAKER: We have got just one hour and 40 minutes.

How much time would the Minister like to take for reply ?

THE DEPUTY-MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): 20 minutes.

MR. DEPUTY-SPEAKER: So we have one hour and 20 minutes. I request hon. Members to be very brief, because there are a number of Members who would like to speak, and it should be taken note of by all. The time is limited. The next resolution is also equally important. After a good deal of consultation we have allocated this time.

SHRIMATI TARKESHWARI SINHA (Barh): Mr. Deputy-Speaker, Sir, I am grateful to you for giving me opportunity to participate in this discussion. Last time, when this discussion was initiated by Shri Patodia, I was in the House and I listened to the points that he mentioned. I think he could not make his case well because his arguments were loaded with certain prejudices. I would not really talk either in terms of favouring the eastern European trade or the western block trade.

16.15 hrs.

[SHRI GADILINGANA GOWD  
in the chair]

But I would like to speak completely on economic considerations. It is a fact that the trade with East European countries including the Soviet Union has increased from 1 per cent to 18 per cent of our total exports. It is quite a substantial trade.